

FORM A**PUBLIC ANNOUNCEMENT**

[Under regulation 6 of the Insolvency and Bankruptcy Board of India)
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**For the attention of the creditors of
M/S BRAJKON ORGANICS PRIVATE LIMITED**

RELEVANT PARTICULARS

1) Name of Corporate Debtor	M/S BRAJKON ORGANICS PRIVATE LIMITED
2) Date of incorporation of corporate debtor	09/10/2017
3) Authority under which corporate debtor is incorporated	Ministry of Corporate Affairs, RoC Shillong
4) Corporate identity number	U74999MN2017PTC013586
5) Address of the registered office and principal office (if any) of corporate debtor	C/O W. BRAJABIDHU SINGH, 11-B-2/17, KID WORLD COMPLEX, AIRPORT ROAD, GHARI IMPHAL West Imphal MN 795001 IN
6) Insolvency commencement date in respect of corporate debtor	30TH JANUARY 2020 (Information thr. NCLT website on 01/02/2020)
7) Estimated date of closure of insolvency resolution process	27TH JULY, 2020 (180 days)
8) Name and registration number of the insolvency professional acting as interim resolution professional	AMIT PAREEK Registration Number : IBBI/IPA-002/IP-N00413/2017-2018/11205
9) Address and e-mail of the interim resolution professional, as registered with the Board	4 th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: amitpareek99@yahoo.com
10) Address and e-mail to be used for correspondence with the interim resolution professional	AMIT PAREEK 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: brajkonorganicsirp@gmail.com
11) Last date for submission of claims	13TH FEBRUARY, 2020
12) Classes of creditors, if any, under clause (b) of sub-section (6A) of section 2, ascertained by the interim resolution professional	: Not Applicable
13) Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class):	Not Applicable
14) (a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S BRAJKON ORGANICS PRIVATE LIMITED on 30th JAN, 2020 (copy of the order obtained by the undersigned on through NCLT Portal 01st FEB, 2020).

The creditors of M/S BRAJKON ORGANICS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 13th FEB, 2020 to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- AMIT PAREEK

Date : 04/02/2020

Place : Guwahati

Interim Resolution Professional

IBBI/IPA-002/IP-N00413/2017-2018/11205